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है तो क्या जनता को यों ही कटने-म(मे दिया जायेगा ?

f [SHRI T. PANDE: If the Government of Bihar does nothing in the matter and demarcates no boundary, will the people be allowed to be murdered?]

डा० के० एन० काटन : जैसी कि मैंने आपसे गुजािश की कि इस मामले में हमारा कुछ भी कने का इरादा नहीं है जब तक कि दोनों गवनमें हमें लिखें नहीं कि यह करो ।

t [DR. K. N. KATJU: As I have submitted to you, we do net intend to do anything in this matter unless both tha Governments write to us.1

श्री टो० पांडे : जब कि दोनों गवनं मेंट इस मामले को तय नहीं क ती हैं भीर देर लगाती है तो क्या आप लोगों को इसी तरह मरने देंगे और कछ नहीं करेंगे ?

tfSHRi T. PANDE: If the two Governments do not decide this question or delay its decision, will you allow the people ';o die in this way and will you take no action?]

डा० के० एन० काटलु : मैं उनकी मवाकबाद देगा।

UDR. K. N. KATJU: I shall givo my blessings to them.]

LOAN OF CENTRAL GOVERNMENT OFFICERS TO PART B STATES

*507. SHRI H. C. MATHUR: Will the Minister for STATES be pleased to state:

(a) the number of officers whose services have been lent by the Government of India to each of the Part B Stales; and

tEngKsh translation.

(b) the terms on which the services of each of these officers have been so lent?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): The information is being collected and will be laid on the Table of the House when received.

SHRI H. C. MATHUR: What procedure is followed when selecting these officers for posting to those States and what say do the concerned Slates have in the matter?

DR. K. N. KATJU: I require notice.

SHRI H. C. MATHUR: This is no an swer, Sir, to such a simple question. I seek the protcc'ion of the Chair. As a matter of fact

MR. CHAIRMAN: You have askad for the number of officers and the terms on which they have been lent.

SHRI H. C. MATHUR: I think . number of officers must not be very much and the Home Ministry should have been ab!e to collect this information. Sir. It is a very unfair answer, as they had enough time to collect it. But I did not raise any issue on that, Sir. Whether he has been able to collect it or not, it depends upon the efficiency of that department. But my gues ion was: What is the procedure followed? To give an answer to this, is it necessary for the Home Minister to say that he would like to have notice of this question as to how they selected the officers, what is the procedure followed in the selection of these?

Dr. K. N. KATJU: The hon. Member will please look at the matter from my position. He asks for detailed information and I do not want to make an inaccurate answer. Therefore I said that I required notice so that I may et all the materials, rules, procedure, etc.. and put them before the House.

MR. CHAIRMAN: Dr. Katju, so far as collecting the information is concerned, he is satisfied that it requires

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some time, what he asks is: Are thers any general rules which are observed in selecting and posting the officers to such States?

SHRI H. C. MATHUR: This is not a matter of detail.

Dr. K. N. KATJU: But then I do not carry everything in my head. I required notice because I do not have the material before me.

SHRI P. SUNDARAYYA: He need not carry everything in his head but he has a big department and it is for the department to put the material and he can read that thing.

SHRI K. MADHAVA MENON: Are +he State Governments advised to take these officers or are they given at the request of the States?

DR. K. N. KATJU: There were, I think, certain rules of procedure when the Constitution was framed that certain high officers will have to be taken. When a request is made we take that request into consideration. But I repeat once again, it is not very fair to the Minister concerned that you ask for certain figures and when they have to be and are being collected my hon. friends expect the Ministers to carry everything from A to Z in their heads.

SHRI H. C. MATHUR: May I know, Sir, whether the Chief Secretaries appointed to the Part B States are required to be of the same seniority as in Part A States?

DR. K. N. KATJU: I really cannot answer this question straight off.

SHRI H. C. MATHUR: I am not asking him any question about facts and figures. These are very general questions.

MR. CHAIRMAN: Yes, what are they?

SHRI H. C. MATHUR: May I know whether the officers recommended and contemplated in the Gadgil Commit-

tee's Report have been appointed in Part B States?

to Questions

DR. K. N. KATJU: If my hon, friend will give me a short notice question on all these, I will answer them.

CFNTRAL ADVISORY COMMITTEE FOR ROCRU.TMENT TO THE ARMID I OBOES

- ♦508. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:
- (a) whether there is any Central Advisory Committee for the recruit ment of the personnel for the Armed Forces of India;
- \(\begin{aligned} \begin{aligned} \begin{align
- (c) what progress has been made by the Central Committee in recruiting the personnel?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) No, Sir.

(b) and (c). Do not arise.

SHRI M. VALIULLA: Is there any proposal to form a Central Advisory Committee?

SHRI SATISH CHANDRA: No, Sir. There is no proposal to form a Central Advisory Committee for general recruitment. A central Advisory Committee has been formed for recruitment to the Territorial Awny only.

Shri M. VALIULLA: Are State Committees also formed for recruitment to the Territorial Army?

SHRI SATISH CHANDRA: Some State Advisory Committees have also been formed in consultation with the State Governments.

SHRI M. VALIULLA: With regard to part (c) of the question, may I know what the answer of the Government is with regard to the Territorial Army?